FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED OPERATING IN EDIBLE FOOD INDUSTRY AT GWALIOR, MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED** **PAN No.:** ABDCS3588A **CIN No.:** U51909MP2020PTC050852
2.	Address of the registered office	Infront Of IIITM College, Near Hazira Police Station, Morena Link Road, Gwalior-474 015, Madhya Pradesh
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Gwalior, Madhya Pradesh
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products / services sold in last financial year	Value = 3,73,09,75,205 Quantity = Not Known
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL :	Details can be sought by emailing **cirp.spefpl@gmail.com**
9.	Eligibility for resolution applicants under Sec. 25(2)(h) of the Code is available at URL:	Details can be sought by emailing **cirp.spefpl@gmail.com**
10.	Last date for receipt of expression of interest	20.12.2025
11.	Date of issue of provisional list of prospective resolution applicants	30.12.2025
12.	Last date for submission of objections to provisional list	04.01.2026
13.	Date of issue of final list of prospective resolution applicants	14.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.01.2026
15.	Last date for submission of resolution plans	18.02.2026
16.	Process email id to submit Expression of Interest	cirp.spefpl@gmail.com
17	Details of the corporate debtor's registration status as MSME	Not Known

sd/-

Chirag Rajendrakumar Shah

Deemed Resolution Professional in the matter of

Shri Paramsukh Edible Foods Private Limited

IBBI/IPA-001/IP-P01169/2018-19/11837

AFA Valid Upto : 31st December, 2025

208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380 009

Date : 05.12.2025

Place: Ahmedabad

CHIRAG. R. SHAH IBBI/IPA-001/IP-P01169/2018-19/11837 AHMEDABAD RESOLVENCY PROFESSIONAL

Chirag R. Shah,

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED OPERATING IN EDIBLE FOOD INDUSTRY AT GWALIOR, MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**SHRI PARAMSUKH EDIBLE FOODS PRIVATE LIMITED** **PAN No.:** ABDCS3588A **CIN No.:** U51909MP2020PTC050852
2.	Address of the registered office	Infront Of IIITM College, Near Hazira Police Station, Morena Link Road, Gwalior-474 015, Madhya Pradesh
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Gwalior, Madhya Pradesh
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products / services sold in last financial year	Value = 3,73,09,75,205 Quantity = Not Known
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL :	Details can be sought by emailing **cirp.spefpl@gmail.com**
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15.	Last date for submission of resolution plans	18.02.2026
16.	Process email id to submit Expression of Interest	cirp.spefpl@gmail.com
17	Details of the corporate debtor's registration status as MSME	Not Known

sd/-
Chirag Rajendrakumar Shah
Deemed Resolution Professional in the matter of
Shri Paramsukh Edible Foods Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
AFA Valid Upto : 31st December, 2025
208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank,
Opp. HDFC Bank House, Navrangpura, Ahmedabad-380 009

Date : 05.12.2025
Place : Ahmedabad

PPGCL

PRAYAGRAJ POWER GENERATION COMPANY LTD.

Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gautam Budh Nagar, Noida, Uttar Pradesh-201301
Plant Adress: PO- Lohgara, Tehsil-Bara, Prayagraj(Allahabad), Uttar Pradesh-212107
Phone : +91-120-6102000/6102009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for **VEHICLE MANAGEMENT IN PPGCL** 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL-**https://www.ppgcl.co.in/tenders.php** Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by 12th December 2025.

GIDB

GUJARAT INFRASTRUCTURE DEVELOPMENT BOARD (GIDB)

8th Floor, Block No. 18, Udyog Bhavan, Sector -11, Gandhinagar, Gujarat – 382 017,
Website: www.gidb.org; Email: gidb@gujarat.gov.in; smprojects3-gidb@gujarat.gov.in

Selection of Consultant for providing Advisory Support/Project Management Unit to GIDB

TENDER NOTICE

Gujarat Infrastructure Development Board (GIDB) is pleased to invite competitive bids from interested Consulting Firms for the tender **"Selection of Consultant for providing Advisory Support/Project Management Unit to GIDB"**. The Request for Qualification cum Request for Proposal (RFQ cum RFP) Document is available on **https://tender.nprocure.com** and **www.gidb.org**

Chief Executive Officer
Gujarat Infrastructure Development Board (GIDB)

TATA

TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) 3 Years Outline Agreement for Patrolling of Underground EHV Cable Network of Tata Power in Mumbai Region. **(Package Ref: CC26AM002).**

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 12th December 2025**.

For detailed NIT, please visit Tender section on website **https://www.tatapower.com.** Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website **(Tata Power → Business Associates → Tender Documents)** only.

TATA

TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tenders from eligible vendors for the following package (Two Part Bidding) in Transmission division, Mumbai.

- Civil work- Micro tunnelling (1400mm dia & 90 Meter length) for EHV Cable laying below Railway track in Badlapur location **(Package Reference: CC26NP034)**.

For downloading the Tender documents (Including procedure for participation in tender) for above tender, please visit Tender section on website **https://www.tatapower.com** Last day for paying the tender fees and submission of authorization letter is **1500 hrs of 15th December 2025** for above tender.

Also, all future corrigendum's (if any), to the above tenders will be informed on Tender section on website **https://www.tatapower.com** only.

MapmyIndia MAPPLS

C.E. INFO SYSTEMS LIMITED

CIN: L74899DL1995PLC065551
Regd. Office: First, Second and Third Floor Plot No 237 Okhla Industrial Estate, Phase-III, New Delhi- 110 020.
Website: www.mapmyindia.com, **Email:** cs@mapmyindia.com, **Tel No.:** 91 11 46009900

Postal Ballot Notice

Notice is hereby given that pursuant to the provisions of section 108, 110 read with rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, MCA's General Circulars number 14/2020 dated April 8th, 2020; 03/2022 dated May 5th, 2022; 11/2022 dated December 28th, 2022; 09/2023 dated September 25th, 2023, 09/2024 dated September 19, 2024 and 03/2025 dated September 22, 2025 (the MCA Circulars) , Secretarial Standards on General Meeting issued by Institute of Company Secretaries of India ("SS-2), Regulation 44 of Security and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015 (SEBI LODR) and any other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force) the Postal Ballot Notice dated **3rd December, 2025** has been sent through the electronic means to the Members of the Company whose e-mail IDs are registered with the Company / Depository Participants for seeking approval from the members for passing the following resolutions through Postal Ballot by remote electronic voting ("remote e-voting") only : -

S. No.	Description of Resolution	Type of Resolution
1	Modification of existing Employee Stock Option Plan, 2008 of C.E. Info Systems Limited	Special Resolution
2	Approval for grant of options to the Eligible Employees of the Subsidiary / Associate Company	Ordinary Resolution
3	Ratification of the "Employee Stock Option Plan 2008 of C.E. Info Systems Limited	Ordinary Resolution

In compliance with Regulation 44 of the SEBI Listing Regulations and pursuant to the provisions of Sections 108 and 110 of the Act read with the Rules framed thereunder and the MCA Circulars, the manner of voting on the proposed resolution is restricted only to e-voting i.e. by casting votes electronically instead of submitting postal ballot forms. The Company has availed the remote e-voting services as provided by CDSL.

The remote e-voting period commences on **Friday, the 5th December, 2025 at 09.00 a.m. (IST)** and end on **Saturday, 3rd January, 2026 at 5.00 p.m. (IST)**. The remote e-voting module shall be disabled by CDSL, for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently. The voting rights of Members shall be as per the number of equity shares held by the members as on the cutoff date which is Friday, the **28th November, 2025**.

The Notice has been sent to all the Members, whose names appeared in the Register of Members / Record of Depositories as on Friday, the 28th November, 2025.

A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting.

Members who have not received Notice may download the same from the website of the Company i.e. www.mapmyindia.com or Bombay Stock Exchange (BSE) www.bseindia.com, or National Stock Exchange (NSE) www.nseindia.com or of CDSL website i.e. www.evotingindia.com.

The Scrutiniser will, after the conclusion of remote e-voting, scrutinise the votes cast through remote e-voting, submit his report to the Chairman or a person authorised by him, who shall countersign the same and declare results of the Postal Ballot/E-voting at the Corporate Office of the Company within two working days from the conclusion of remote e-voting and the same, along with the consolidated Scrutinizer's Report, will be placed on the website of the Company website - www.mapmyindia.com and the website of CDSL (www.evotingindia.com) immediately after the declaration of result by the Chairman and in his absence, any Director/officer of the Company authorized by the Chairman and the same will also be communicated to BSE Limited and the National Stock Exchange of India Limited.

The proposed resolutions, if approved, will be taken as having duly passed on the last date specified for e-voting by the requisite majority of Members by means of Postal Ballot i.e. 3rd January, 2026.

The Members are requested to read the instructions pertaining to e-voting as printed in the Postal Ballot Notice carefully. Any query /concern /grievances connected with voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 21 09911 or may also be addressed at the Company's registered office at First, Second and third Floor Plot No 237 Okhla Industrial Estate, Phase-III, New Delhi-110020 or e-mail at cs@mapmyindia.com or call at 91 11 46009900.

By order of the Board
For C.E. Info Systems Ltd.
Sd/-
Saurabh Surendra Somani
Company Secretary and Compliance Officer

Place: New Delhi
Date: 4th December, 2025

THIS IS PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF BSE LIMITED IN COMPLIANCE WITH THE CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL DISCLOSURE AND REQUIREMENTS) REGULATIONS, 2018 AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

VAHH
CHEMICALS LIMITED

VAHH CHEMICALS LIMITED

CIN- U24110GJ2019PLC111346

Our Company was originally incorporated and registered as a Public Limited Company under Companies Act, 2013 under the name and style of "Vahh Chemicals Limited" vide certificate of incorporation dated December 11, 2019 bearing Corporate Identification Number U24110GJ2019PLC111346 issued by the Registrar of Companies, Central Registration Centre. For details pertaining to the changes of name of our company, and change in registered office please refer to the chapter titled ***"History and Corporate Structure"*** on page no. 148 of the Draft Prospectus dated December 03, 2025.

Corporate Identity Number: U24110GJ2019PLC111346
Registered Office: Plot 2/5198 ETC, 5th Floor,5003, World Trade Centre, Near Udhna Darawaja, Ring Road, Surat – 395002, Gujarat, India;
Contact Person: Shivani Parth Kothari, Company Secretary and Compliance Officer; **Tel:** +91 26 1234 4045;
E-mail: info@vahhchemicals.com; **Website:** www.vahhchemicals.com

OUR PROMOTERS:
HIREN INDRAVADAN DESAI, HETAL HIRENBHAI DESAI & AAYUSH HIREN DESAI

INITIAL PUBLIC ISSUE OF 22,42,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH OF THE COMPANY FOR CASH AT A PRICE OF ₹ 53/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 43/- PER EQUITY SHARE) AGGREGATING UPTO ₹ 1,188.26 LAKHS ("THE ISSUE"), OUT OF WHICH 1,14,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AGGREGATING TO ₹ 60.42 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E.; ISSUE OF 21,28,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹ 53/- PER EQUITY SHARE FOR CASH, AGGREGATING TO ₹ 1127.84 LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE 26.99% AND 25.62% RESPECTIVELY OF THE POST- ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE ISSUE PRICE IS 5.3 TIMES THE FACE VALUE OF THE EQUITY SHARES. THE MINIMUM BID LOT WILL BE TWO AND PRICE BAND WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE LEAD MANAGER AND WILL BE ADVERTISED IN A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER, A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER AND A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF THE STATE OF GUJARAT, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 (TWO) WORKING DAYS PRIOR TO THE ISSUE OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF BSE LIMITED (BSE SME) FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS. FOR FURTHER DETAILS KINDLY REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 273 OF THE DRAFT PROSPECTUS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of one Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the LM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank, as applicable.

The Issue is being made in compliance with the provisions of Chapter IX of SEBI ICDR Regulations through a Fixed Price Process wherein minimum 50% of the Net Issue is allocated for Individual Investors who applies for minimum application size and the balance shall be issued to individual applicants who applies for minimum application size other than Individual Investors and other investors including Corporate Bodies or Institutions, QIB and NIIs irrespective of the number of securities applied for . However, if the aggregate demand from the Individual Investors who applies for minimum application size is less than 50%, then the balance Equity Shares in that portion will be added to the non-individual investor portion issued to the remaining investors including QIBs and NIIs and vice-versa subject to valid Applications being received from them at or above the Issue Price. Additionally, if the Individual Investors who applies for minimum application size category is entitled to more than 50% on proportionate basis, the Individual Investors who applies for minimum application size shall be allocated that higher percentage. However, the Application by an Investor should not exceed the investment limits prescribed under the relevant regulations/statutory guidelines. Subject to the valid Applications being received at an Issue Price, allocation to all categories in the Net Issue, shall be made on a proportionate basis, except for the Individual Investors Portion where Allotment to each Individual Investors who applies for minimum application size shall not be less than the minimum lot, subject to availability of Equity Shares in Individual Investors Portion. For details, see ***"Issue Procedure"*** beginning on page 286 of this Draft Prospectus, the words "retail individual investors" shall be read as words "individual investors who applies for minimum application size".

This public announcement is being made in compliance with the [NSE vide its Circular NSE/SME/65701 dated December 20, 2024 for fulfilling all additional eligibility criteria in accordance press release PR No.36/2024 on December 18, 2024 of 208th SEBI Board meeting on "Review of SME framework under SEBI (ICDR) Regulations, 2018, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies] provision of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DP dated December 03, 2025 which has been filed with the SME Platform of BSE Limited (BSE SME).

Pursuant to [NSE Circular NSE/SME/65701 dated December 20, 2024 for fulfilling all additional eligibility criteria in accordance press release PR No.36/2024 on December 18, 2024 of 208th SEBI Board meeting on "Review of SME framework under SEBI (ICDR) Regulations, 2018, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies] ,provision of Regulation 26(1) of the SEBI ICDR Regulations , the DP filed with the SME Platform of BSE Limited (BSE SME) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the BSE at www.bseindia.com and the website of the Company at www.vahhchemicals.com and at the website of LM i.e. Marwadi Chandarana Intermediaries Brokers Private Limited at ib.marwadichandaranagroup.com. Our Company hereby invites the members of the public to give their comments on the DP filed with the SME Platform of BSE Limited (BSE SME) with respect to disclosures made in DP. The members of the public are requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the LM at their respective addresses mentioned below. All comments must be received by BSE, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the LM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the DP with BSE.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issuer have not been recommended or approved by the Securities and Exchange Board of India (**"SEBI"**), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Prospectus. Specific attention of the investors is invited to **"Risk Factors"** on page 28.

Any decision to invest in the Equity Shares described in the DP may only be made after the Prospectus ('P') has been filed with RoC and must be made solely on the basis of such P as there may be material changes in P from the DP. The Equity Shares, when offered through the P, are proposed to be listed on the SME Platform of BSE Limited.

For details of the main objects of our Company as contained in its Memorandum of Association, see ***"History and Certain Corporate Matters"*** on page 148.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them of our Company, please see ***"Capital Structure"*** beginning on page 67.

LEAD MANAGER

MARWADI CHANDARANA GROUP

Marwadi Chandarana Intermediaries Brokers Private Limited
X-change Plaza, Office no. 1201 to 1205, 12th Floor, Building No. 53E, Zone-5, Road 5E,
Gift City, Gandhinagar - 382355, Gujarat, India
Telephone: 022-69120027
E-mail: mb@marwadichandarana.com
Investors Grievance e-mail: mbgrievances@marwadichandarana.com
Contact Person: Radhika Maheshwari / Jigar Desai
Website: ib.marwadichandaranagroup.com
SEBI Registration Number: INM000013165

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DP.

For Vahh Chemicals Limited
On behalf of the Board of Directors
Sd/-
Hiren Indravadan Desai
Chairman and Managing Director

Date: December 04, 2025
Place: Surat, Gujarat

VAHH CHEMICALS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DP dated December 03, 2025 with SME Platform of BSE Limited (BSE SME). The DP is available on the website of BSE at www.bseindia.com respectively and is available on the website of the Company at www.vahhchemicals.com and at the website of LM i.e. Marwadi Chandarana Intermediaries Brokers Private Limited at ib.marwadichandaranagroup.com. Bidders should note that investment in equity shares involves a high degree of risk and for details relating such risk, see the section titled 'Risk Factors' on page 28 of the DP and details set out in P when filed. Potential Bidders should not rely on the DP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "U. S. Securities Act") or any state securities law in United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the U. S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance of Regulations and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

Surjeet Comm.

LS LOGICIEL SOLUTIONS

Please scan this QR code to view the Prospectus.

LOGICIEL SOLUTIONS LIMITED

Our Company was originally incorporated as a Private limited company under the Companies Act, 1956 in the name and style of "Logiciel Solutions Private Limited" bearing Corporate Identification Number U72900PB2011PTC035275 dated July 14, 2011, issued by the Registrar of Companies, Chandigarh. Subsequently, our Company was converted into a Public Limited Company vide Special Resolution passed by the Shareholders at the Extra Ordinary General Meeting, held on December 14, 2024, and Consequently the name of our Company was changed from "Logiciel Solutions Private Limited" to "Logiciel Solutions Limited" vide a fresh certificate of incorporation dated January 31, 2025, issued by the Registrar of Companies, Chandigarh bearing CIN U72900PB2011PLC035275. At present, the registered office of the company situated at Office H.NO. 9-A, Main Road Sunder Nagar, Ludhiana, Punjab, 141007, India.

Registered Office: H. No. 9-A, Main Road Sunder Nagar, Ludhiana, Punjab, India, 141007.
Tel: +0161-4600060 | **Fax:** N.A. | **Website:** cs@logiciel.io | **E-mail:** http://www.logiciel.io/
Contact Person: Mrs. Geetanjali Nerchehal, Company Secretary and Compliance Officer

PROMOTERS: MR. UMESH SHARMA, MR. AJAY SHARMA, MR. PREM LAL SHARMA AND MRS. LATEESH SHARMA

THE ISSUE

THE OFFER INITIAL PUBLIC OFFER OF UPTO 20,67,600 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF LOGICIEL SOLUTIONS LIMITED ("LSL" OR THE "COMPANY" OR THE "OFFEROR ") AT AN OFFER PRICE OF ₹ 193 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 183 PER EQUITY SHARE) FOR CASH, AGGREGATING UPTO ₹ 3,990.46 LAKHS ("PUBLIC OFFER") COMPRISING OF A FRESH ISSUE UPTO 16,94,400 EQUITY SHARES AGGREGATING TO ₹ 3,270.19/- LAKHS (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UPTO 1,86,600 EQUITY SHARES BY UMESH SHARMA AND UPTO 1,86,600 BY AJAY SHARMA ("THE PROMOTER SELLING SHAREHOLDERS"), AGGREGATING UPTO 3,73,200 EQUITY SHARES BY THE PROMOTER SELLING SHAREHOLDERS ("OFFER FOR SALE") AGGREGATING UPTO ₹ 720.27/- LAKHS, OUT OF WHICH 1,03,800 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT AN OFFER PRICE OF ₹ 193/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 183/- PER EQUITY SHARE AGGREGATING TO ₹ 200.33/- LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION i.e. NET OFFER OF 19,63,800 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT AN OFFER PRICE OF ₹ 193/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 183/- PER EQUITY SHARE AGGREGATING TO ₹ 3,790.13 LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.69% AND 26.30%, RESPECTIVELY, OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE OFFER" BEGINNING ON PAGE NO 243 OF THE PROSPECTUS.

CORRIGENDUM : NOTICE TO INVESTORS

This Corrigendum should be read with the Red Herring Prospectus dated November 24, 2025, Prospectus dated December 03, 2025 and Basis of Allotment Advertisement published on December 04, 2025.

In respect of **1 investor application**, where the lien was released by the Self Certified Syndicate Bank post finalization of Basis of Allotment, the **3000 Equity Shares allotted** have been kept in **"Logiciel Solutions Limited – Unclaimed Securities – Suspense Escrow Account"** until receipt of the full application money. Upon receipt of funds, the shares shall be transferred to the concerned allottee demat account.

No other details / terms of the Issue stand modified.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
FINTELLECTUAL CORPORATE ADVISORS **FINTELLECTUAL CORPORATE ADVISORS PRIVATE LIMITED** **Address:** B-20, Second Floor, Sector- 1, Noida, Uttar Pradesh- 201301 **Telephone:** +91-120-4266080 **Email:** ipo@fintellectualadvisors.com **Website:** www.fintellectualadvisors.com **Contact Person:** Mr. Amit Puri/ Mr. Pramod Negi **SEBI Registration Number:** INM000012944 **CIN:** U74999DL2021PTC377748	Maashitla **MAASHITLA SECURITIES PRIVATE LIMITED** **Address:** 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi - 110034, India. | **Tel.:** 011-47581432 **Email:** ipo@maashitla.com **Investor Grievance Email:** investor.ipo@maashitla.com **Website:** www.maashitla.com **Contact Person:** Mr. Mukul Agrawal **SEBI Registration No.:** INR000004370	**Mrs. Geetanjali Nerchehal** **Address:** H. No. 9-A, Main Road Sunder Nagar, Ludhiana, Punjab, India, 141007. **Tel:** +91 9577725025 **Email:** cs@logiciel.io **Website:** http://www.logiciel.io/ *Investors can contact our Company Secretary and Compliance Officer, the Lead Managers or the Registrar to the Offer, in case of any pre-offer or post-offer related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.*

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

For LOGICIEL SOLUTIONS LIMITED
On Behalf of the Board of Directors
Sd/-
Geetanjali Nerchehal
Company Secretary & Compliance Officer

Place: Ludhiana, Punjab
Date: December 05, 2025

AdBaaz